

December 31, 2024

## Directions under Section 35A read with Section 56 of the Banking Regulation Act, 1949 – Sangli Sahakari Bank Ltd., Mumbai, Maharashtra – Withdrawal of Directions

The Reserve Bank of India had issued Directions under Section 35A read with Section 56 of the Banking Regulation Act, 1949 to Sangli Sahakari Bank Ltd., Mumbai, Maharashtra vide Directive CO.DOS.DSD.No./S2322/12-07-005/2022-23 dated July 07, 2022 for a period of six months up to close of business on January 08, 2023, as modified from time to time, which were last extended up to close of business on January 08, 2025, vide Directive DOR.MON.D-57/12.22.225/2024-25 dated October 03, 2024

2. After reviewing the financial position of the bank, the Reserve Bank of India on being satisfied that in the public interest it is necessary to do so and in exercise of the powers vested in it under sub-section (2) of Section 35A read with Section 56 of the Banking Regulation Act, 1949, hereby withdraws the said Directions issued to 'Sangli Sahakari Bank Ltd., Mumbai, Maharashtra' with effect from the close of business on December 27, 2024.

Press Release: 2024-2025/1819

(Puneet Pancholy) Chief General Manager